



The Goa Contingency Fund Act, 1988

Act 4 of 1988

Keyword(s):
Contingency Fund

Amendments appended: 7 of 1990, 16 of 2015

DISCLAIMER: This document is being furnished to you for your information by PRS Legislative Research (PRS). The contents of this document have been obtained from sources PRS believes to be reliable. These contents have not been independently verified, and PRS makes no representation or warranty as to the accuracy, completeness or correctness. In some cases the Principal Act and/or Amendment Act may not be available. Principal Acts may or may not include subsequent amendments. For authoritative text, please contact the relevant state department concerned or refer to the latest government publication or the gazette notification. Any person using this material should take their own professional and legal advice before acting on any information contained in this document. PRS or any persons connected with it do not accept any liability arising from the use of this document. PRS or any persons connected with it shall not be in any way responsible for any loss, damage, or distress to any person on account of any action taken or not taken on the basis of this document.

THE GOA CONTINGENCY FUND ACT, 1988

ARRANGEMENT OF SECTIONS

PREAMBLE

SECTIONS

1. Short title, extent and commencement.
2. Establishment of Contingency Fund.
3. Custody of Contingency Fund and withdrawals therefrom.
4. Power to make rules.

The Goa Contingency Fund Act, 1988

(Goa Act No. 4 of 1988)

[23-3-1988]

An Act to provide for the establishment and maintenance of a Contingency Fund for the State of Goa.

Be it enacted by the Legislative Assembly of Goa in the Thirty eighth Year of the Republic of India as follows:—

1. *Short title, extent and commencement.*— This Act may be called the Goa Contingency Fund Act, 1988.

2. *Establishment of Contingency Fund.*— There shall be established a Contingency Fund in the nature of an imprest entitled the Contingency Fund of the State of Goa (hereinafter called the "Contingency Fund") into which shall be paid from and out of the Consolidated Fund of the State of Goa a sum of rupees twenty five lakh only.

3. *Custody of Contingency Fund and withdrawals therefrom.*— The Contingency Fund shall be held on behalf of the Governor of Goa by the Finance Secretary to the Government of Goa and no advances shall be made out of such fund except for the purposes of meeting unforeseen expenditure pending authorisation of such expenditure by the Legislative Assembly under appropriations made by law.

4. *Power to make rules.*— For the purpose of carrying out the objects of this Act, the State Government may make rules regulating all matters connected with or ancillary to the custody of, the payment of monies into, and the withdrawal of monies from the Contingency Fund and till such rules are made, the payment of moneys into and withdrawal of monies from the Contingency Fund shall be regulated for the time being by the rules which were in force upto 30-5-1987 and were applicable to the Contingency Fund of the Union territory of Goa, Daman and Diu subject to the modifications in the said rules that reference to authorities shall be construed in relation to the Contingency Fund of the State of Goa as references to the corresponding authorities of that State.

THE GOA CONTINGENCY FUND (FIRST AMENDMENT) ACT, 1990

Arrangements of Sections

Preamble

SECTIONS

1. Short title, extent and commencement.
2. Amendment of section 2.

THE GOA CONTINGENCY FUND (FIRST AMENDMENT) ACT, 1990

(Goa Act No. 7 of 1990)

[1-8-1990]

AN

ACT

to amend the Goa Contingency Fund Act, 1988.

Be it enacted by the Legislative Assembly of Goa in the Forty-first Year of the Republic of India as follows:—

1. *Short title, extent and commencement.*— (1) This Act may be called the Goa Contingency Fund (First Amendment) Act, 1990.

(2) It shall come into force at once.

2. *Amendment of section 2.* — In section 2 of the Goa Contingency Fund Act, 1988 (Act 4 of 1988), for the words "twenty five lakh", the words " three corers" shall be substituted.

(Published in Official Gazette, Series I, No. 18 dated 2-8-1990. The Act came into force on 1-8-1990).

Panaji, 29th September, 2015 (Asvina 7, 1937)

SERIES I No. 26

OFFICIAL GOVERNMENT OF GOA GAZETTE



PUBLISHED BY AUTHORITY

EXTRAORDINARY No. 2

GOVERNMENT OF GOA

Department of Law & Judiciary

Legal Affairs Division

Notification

7/15/2015-LA

The Goa Contingency Fund (Fourth Amendment) Act, 2015 (Goa Act 16 of 2015), which has been passed by the Legislative Assembly of Goa on 14-8-2015 and assented to by the Governor of Goa on 16-9-2015, is hereby published for the general information of the public.

D. S. Raut Dessai, Under Secretary
(Legislative Affairs).

Porvorim, 29th September, 2015.

The Goa Contingency Fund
(Fourth Amendment) Act, 2015

(Goa Act 16 of 2015) [16-9-2015]

AN

ACT

further to amend the Goa Contingency Fund Act, 1988 (Goa Act 4 of 1988).

Be it enacted by the Legislative Assembly of Goa in the Sixty-sixth Year of the Republic of India, as follows:—

1. *Short title and commencement.*— (1) This Act may be called the Goa Contingency Fund (Fourth Amendment) Act, 2015.

(2) It shall come into force at once.

2. *Amendment of section 2.*— In section 2 of the Goa Contingency Fund Act, 1988 (Goa Act 4 of 1988), for the words “thirty crores”, the words “one hundred crores” shall be substituted.

Secretariat,
Porvorim-Goa.
Dated: 29-9-2015.

S. G. MARATHE,
Joint Secretary (Law)
and Link-Law
Secretary to the
Government of Goa,
Law Department
(Legal Affairs).

Notification

7/18/2015-LA

The Goa Motor Vehicles Tax (Amendment) Act, 2015 (Goa Act 17 of 2015), which has been passed by the Legislative Assembly of